

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 131
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner

Vs.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Pulkit Deora, Ms. Navya Khilloy, Advs. for
RP

Mr. A.K Mehta, Adv.

Mr. Rajinder Wali, Adv. for IndusInd Bank

For the respondent

Ms. Vasudha Sharma, Mr. Amrutanshu, Advs.

Mr. Debarshi Bhadra, Adv. for EPIL

Mr. K. Datta, Mr. Rahul Gupta, & Ms. Mehak
Khurana, Advs. for R-7

Mr. Raghav Tankha, Adv. for R-6

Mr. Vaibhav Manu Srivastava, Adv. for R-10 &
11

Mr. Swapnil Gupta, Ms. Ankit Sinha, Advs. for
R-1 & 4

Mr. Samdarshi Sanjay, Adv.

Mr. Anuj Bhagat, Proxy for R-1 & 2

ORDER

CA-2691(PB)/2019:-

The present application has been filed on behalf of the employees/workmen of the corporate debtor.

Learned counsel for the applicants states that they have filed an amended memo of parties but the same has not come to the court file.

Mr. Pulkit Deora, learned counsel for the RP accepts notice.
A copy of the application shall be handed over to him during the course of the day. Reply be filed within ten days with a copy in advance to the counsel for the applicants.

Notices be issued to the other respondents by dasti process.

List on 18.12.2019.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

11.12.2019
Aarti Makker